

**Land lord/Tenant Dispute Cases
pending in Delhi Courts**

10 years old

986

5331. DR. G.L. KANAUIA:
SHRI BALRAJ PASSI:

Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) the number of land lord/tenant dispute cases pending in the lower courts at Tis Hazari, Delhi as on date;

(b) the number of such cases pending for more than two, five, eight and ten years;

(c) the reasons for which such cases continue to remain pending for long; and

(d) the steps proposed to be taken by the Government for early disposal of these cases in the interest of speedy justice?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI RANGARAJAN KUMARAMANGALAM): (a) As on 1.8.1991, 20642 land lord/tenant dispute cases were pending in the Lower Courts of Delhi.

(b) The number of such cases pending for more than 2, 5, 8 and 10 years is as follows:

More than	
2 years old	- 5686
5 years old	- 2208
8 years old	- 1310

(c) Pendency of cases is due to several complex factors including increase in the institution of such cases.

(d) The various recommendations contained in the report of Arrears' Committee (Malimath Committee) which went into the problem of arrears in Courts, have been forwarded to all concerned such as State Governments, Central ministries and all the High Courts including Delhi High Court. Delhi High Court is taking steps for filling up fifty vacancies in Delhi Judicial Service and on recruitment of more Judicial Officers, the strength of courts dealing with rent cases would also be increased.

Export of Engineering Goods

5332. DR. G.L. KANAUIA: Will the Minister of COMMERCE be pleased to state:

(a) the target fixed for export of engineering goods during the last three years;

(b) whether the target for each year has been achieved;

(c) if so, the details thereof and if not, the reasons therefor; and

(d) the target fixed therefor by the Export Promotion Credit Council for 1991-92?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI P. CHIDAMBARAM): (a) to (c). The targets for export of engineering goods and export performance during the last three years were as under:

(Value in Rs. Crores)

Year	Target	Exports (Provisional)
1988-89	1650	1802
1989-90	2200	2863
1990-91	3400	3549

(Source: Directorate General of Commercial Intelligence & Statistics)

It would be observed from the above that the achievement exceeded the targets.

(d) The Engineering Export Promotion Council has set itself a target of Rs. 5000 crores for exports during 1991-92.

Child Marriages

5333. DR. G.L. KANAUIA:
DR. LAXMINARAYAN PAN-
DEYA:

Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) the number of cases of child marriages registered during 1989-90, 1990-91 and this year upto July, 1991 State-wise and year-wise;

(b) whether there has been an increase in child marriages in some of the States;

(c) if so, the reasons therefor; and

(d) what stringent measures have been taken or are proposed to be taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI RANGARAJAN KUMARAMANGALAM): (a) to (c). The infor-

mation is not readily available. The same will be collected from the State Governments/ Union territory administrations and will be laid on the table of the House.

(d) The Child Marriage Restraint Act, 1929, was amended in 1978 with a view to provide that offences under the Act shall be cognizable for the purpose of investigation and for all matters other than matters referred to in section 42 of the Code of Criminal Procedure (arrest on refusal to give name and residence) and the arrest of a person without a warrant or without an order of the magistrate. No further stringent measures are contemplated at present in this regard.

Diversion of Borrowings By States for Financing Consumption Expenditure

5334. SHRI SRIBALLAV PANIGRAHI:
Will the Minister of FINANCE be pleased to state:

(a) the names of the States which have allegedly diverted their borrowings for financing the consumption expenditure during the last three years; and

(b) the steps taken by the Union Government to contain the trend?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SHANTARAM POTDUKHE): (a) and (b). The required information is being collected from